NATIONAL COMPANY LAW TRIBUNAL **BENGALURU BENCH COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 06.10.2017.

PRESENT: Hon'ble Member(J) Shri Ratakonda Murali

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.37/ BB/17	-	For consideration of settlement.	Rule-6 of IB	Jahnvi Makwana Construction Pvt. Ltd. Vs Nandan Hotels Ltd.

NAME (IN CAPITAL) **SIGNATURE** SL. NO. & PHONE NUMBER REPRESENTATION TO WHOM Hlukasur 1RP Medra ... Kulkarini 9945551326 PANAN JAMOS

(COUNSEL FOR

RESPONDENT)

9986580381

Counsel for petitioner is absent. IRP is present. Shri Pavan Jain, pcs, has filed appearance for the respondent. He has filed a resolution of the Dirctors along with the affidavit authorishing him to represent the respondent company. Mrs. Medha Kulkarni, IRP is present. She reported that the petitioner company has entered into an MOU with the respondent under which the respondent company had agreed to clear the debt of the petitioner company and in that connection had issued four post dated cheques.

PCS for respondent company informed the Tribunal that among the four cheques, one cheque has already been cleared and one more cheque is likely to be cleared during this month. He also informed the Tribunal that he will ask the respondent company whether they can clear the two more cheques before their due date.

IRP has also informed the Tribunal that she will file all necessary papers that one trade creditor has given no objection for closing the case as he is a trade creditor and that he is receiving the payment from the respondent company.

IRP is directed to file all necessary papers for taking final decision in this matter.

List it on 03.11.2017.

MEMBER (J)